

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:336
ANSWERED ON:25.11.2014
ARMS LICENCE
Singh Deo Shri Kalikesh Narayan

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of licences for prohibited bore weapons sanctioned and applications rejected by the Government along with reasons for rejection during each of the last three years and the current year, case-wise;
- (b) whether the Government has made any security arrangements for those MPs representing naxal affected region whose application for arms licences have been rejected; and
- (c) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJUJU)

(a): The details of licences for prohibited bore weapons sanctioned and rejected by the Government during each of the last three years and current year are as under:-

Year	No. of cases Sanctioned	No. of cases Rejected.
2011	60	15
2012	36	7
2013	14	18
2014	07	06

(upto November)

Here, the prohibited bore arms licences were granted on various grounds like threat perception, family heirloom cases and defence allottees. The requests were rejected as no adequate justification for grant of arms licences were found under the extant policy / guidelines issued by the Government in April, 2010 and based on the reports received from, the Intelligence Agency (IB).

(b) & (c): Arms Act, 1959 and Arms Rules, 1962 do not prescribe providing security arrangements for MPs in naxal affected regions. However, security as per norms is provided to VIPs by the Central Government and / or State Government concerned in deserving cases on case to case basis.